

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 88 of 2019

IN THE MATTER OF:

Aman Nagar

...Appellant

Vs

Amit Agnihotri & Ors.

....Respondents

Present:

**For Appellant: Mr. Abdhesh Chaudhary, Ms. Manisha Suri,
 Mr. Apurvo Bhardwaj and Mr. Yogesh Kesri,
 Advocates.**

For Respondents:

ORDER

28.02.2019: Learned counsel for the Appellant submits that the parties having settled the matter prior to constitution of Committee of Creditors, the Adjudicating Authority has already allowed the Respondent to withdraw the application filed under Section 7 of the I&B Code. The appeal thereby has become infructuous. The order dated 11th February, 2019 has been produced. We accordingly dispose of the appeal as infructuous.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

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